

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Join UP Corporation  
Vs  
Safire Machinery Company Pvt Ltd

**MAIN PETITION NUMBER** : TCP/141/IB/2017

**(IA/MA) APPLICATION NUMBERS**  
IA/1035(CHE)/2022; IA/1036(CHE)/2022

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**ORDER**

**IA/1035(CHE)/2022**

Present: Ld. Counsel Shri. V John Aquinas for the Applicant /  
Suspended Director.  
Shri. R Sugumaran, IRP in person.

**IA/1036(CHE)/2022**

Present: Shri. R Sugumaran, IRP in person.  
Ld. Counsel Shri. V John Aquinas for the Suspended  
Director.

Ld. Counsel for the Suspended Director submits that 12A application which was allowed by the Tribunal has been reversed by Hon'ble NCLAT against which an appeal has been preferred before Hon'ble Supreme Court which is pending.

Ld. IRP submits that pursuant to the order of Hon'ble NCLAT, he convened the meeting of CoC on 25.03.2024. He submits that in the present case CIRP time line expired on 24.10.2022. Extension is to be sought.

Ld. Counsel Shri. John Acquinas submits that the appeal is expected to be listed before Hon'ble Supreme Court in the next week.

Recording the above submissions, list both the applications for further proceedings on **31.05.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)